- 10. That the Unions/all workers agreed to extend their unstinted cooperation: utmost and sincere efforts to eliminate all wasteful practices in order to make the mill economically viable and increase production productivity in terms of clause 5(iii) of the agreement dated 05.01.2002. In case of any dispute, the matter relating to productivity norms will be referred to the third party/Productivity Council by the State Government. for submission of its report within a period of one month which will be binding on both the parties.
- 11. It has been agreed that there shall be no contractual services in perennial jobs in jute mills.
- 12. That the demand for grades and scales of pay for the workers and related matters shall be referred to a Wage Board to be constituted by the State Government within a period of three months from the date of this settlement.
- 13. In view of the above, the unions and the workmen agreed to call off the strike w.e.f. 6 AM on 14.02.2010. The Management agreed to lift lockout/suspension of work of the mill from the same date and time. The Management and the unions agreed that normal work in the jute mills shall resume from 6.00 a.m. on 14.02.2010 in a phased manner and such phases shall be completed by 28.02.2010. Out-station workers will be granted 15 days' time for reporting back to work/duty.
- 14. It has also agreed that there shall be no victimization of any workmen for participation in the strike and the strike period shall be treated on the basis of "no work, no pay" without, however, affecting continuity of their services for the purpose of eligibility towards all statutory entitlements.
- 15. It has been agreed that this settlement shall remain in operation for a period of three years from the date of settlement and shall continue to remain in operation thereafter till it is terminated by statutory notice in accordance with the provisions of the Industrial Disputes Act, 1947.
- 16. The other pending issues shall be discussed before the Labour Directorate to avert any further strike during the period of this settlement.
- 17. The management agreed to provide Identity card and Service record for all workmen. The Workmen shall carry the same.

Investigation into Mumbai blast by NIA

- *197. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Mumbai blast case has been taken over for investigation by the National Investigation Agency (NIA);
 - (b) if not, the reasons for the same; and
 - (c) whether the investigation carried by the State police is satisfactory?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The investigation into the Mumbai terrorist incidents which

occurred on 26.11.2008 was conducted by the Crime Branch, Mumbai Police. As per available information, the consolidated charge sheet in this case was submitted on 25.2.2009 and the case was committed to Sessions Court on 09.03.2009. The trial is underway. Therefore, the question of the National Investigation Agency taking over the investigation does not arise.

Funds under MPF to Gujarat

*198. SHRI NATUJI HALAJI THAKOR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has released or plans to release funds to the States including Gujarat under the Modernisation of Police Forces (MPF) for 2009-10 and funds earmarked for the State Government as on date during the last three years;
 - (b) whether allocation of funds to Gujarat has been reduced in the recent years;
 - (c) if so, the reasons therefor;
- (d) whether Government is aware that Gujarat is a sensitive State, adjoining the international border, both coastal and inland, with Pakistan and security of border is not strengthened due to lack of funds;
 - (e) whether his Ministry would earmark adequate funds to the State; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes Sir. Funds have been released to all States including Gujarat for the financial year 2009-10. Rs. 1038.58 crore has been released during the year to various States out of an allocation of Rs. 1230 crore. Release of the remaining funds to the States is under way. A statement regarding the funds released during the current year and during the last three years for all the States is given in Statement (See below).

(b) and (c) No Sir. The funds released to Gujarat have not been reduced in the recent years because the allocation to each State is a pre-determined percentage of the total funds available for the Modernisation of Police Force (MPF) Scheme which has been approved by the Union Cabinet and in all the previous three years Gujarat has drawn its full allocation. This would be apparent in the table given below:

(Rs. in crore)

2006-07		2007-08		2008-09	
Allocated	Released	Allocated	Released	Allocated	Released
45.52	45.52	51.9	51.9	48.02	48.02

All the funds allocated on a pro-rata basis have been released to the State of Gujarat.